

ITEM NO.11

REGISTRAR COURT. 1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. H. SHASHIDHARA SHETTY

Criminal Appeal No(s). 20/2020

BRIJENDRA

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(Only Criminal Appeal No.60 of 2023 is to be listed before Ld.
Registrar Court for service compliance.)

WITH

Crl.A. No. 60/2023 (II)

([MR.MANOJ V.GEORGE, NON ADVOCATE-ON-RECORD, HAS BEEN APPOINTED AS
AMICUS CURIAE]

IA No. 179066/2022 - EXEMPTION FROM FILING O.T.)

Date : 04-08-2023 This appeal was called on for hearing today.

For Appellant(s)

Mrs. Revathy Raghavan, AOR
Jail Petition, AOR

For Respondent(s)

Mr. Vishnu Shankar Jain, AOR

UPON hearing the counsel the Court made the following
O R D E R

Crl.A. No. 60/2023

Ld. Counsel for the appellant is granted four weeks' time
to take appropriate steps in respect of the deceased sole
appellant.

Sole respondent is duly represented.

List again on 14.9.2023.

H. SHASHIDHARA SHETTY
Registrar